

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 322/89
XXXXXX

198

DATE OF DECISION 4.9.1991RAMCHANDRA GOPAL KHALE

Petitioner

Mr. P. V. DESHPANDE

Advocate for the Petitioner (s)

Versus

MINISTRY OF LABOUR, GOI,

Respondent

Shram Mantralaya, New Delhi,

Shri I.A. Bhatkar instructing
Mr. M.I. Sethna, Sr. Counsel

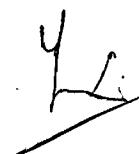
Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M.Y. PRIOLKAR, MEMBER (A)

The Hon'ble Mr. T.C. REDDY, MEMBER (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

ORIGINAL APPLICATION NO. 322/89

RAMCHANDRA GOPAL KHALE,
Residing at 6, Zenab Niwas,
Lady Jemshedji road, Bombay-28

.... Applicant

Vs/

Ministry of Labour, Govt. of India,
Shram Mantralya, New Delhi.

and other 3

.... Respondents

CORAM : HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

HON'BLE SHRI T.C.REDDY, MEMBER (J)

Appearance :

Mr.P.V.Deshpande,Adv,
for the applicant

Mr.A.I.Bhatkar for Mr.M.I.Sethna,
Adv for respondents No.1,2, and 4,

Mr.V.M.Pradhan for Mr.P.M.Pradhan,Adv,
for respondent No.3

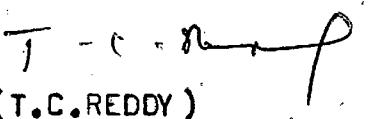
ORAL JUDGMENT

(PER : M.Y.PRIOLKAR, M/A)

DATED 4.9.1991

Both the sides agree that ^{the} only issue that still subsists in this application is payment of pensionary benefits of the applicant by Employees State Insurance Corporation. This Corporation has been delaying the payment on the ground that certain information required for calculating the pensionable service of the applicant rendered to the previous employer viz Director General of Supplies and Disposal, New Delhi, is not forthcoming from that department. Today, the learned counsel representing respondent No.3 i.e. Director General of Supplies and Disposal stated before us that they have collected the relevant particulars and they will be furnishing all the required

information to the ESI Corporation within one week. The learned counsel for respondents No.2,2 and 4 viz,(1) Ministry of Labour, Govt.of India, (2) Director General, ESI Corp. Ministry of Labour New Delhi and (3) Regional Director Maharashtra Region, ESIC, Bombay undertook to pay all the pension payments within 4 weeks after receiving these particulars from respondents No.3 . In view of this position, we are disposing of this application finally by directing that the respondent No.3 shall furnish the required particulars as undertaken by him within one week from today ^{and}. Respondents 1,2 and 4 shall ensure that entire pension payments which is still due is fully settled within 4 weeks from the date of receipt of the particulars from respondent No.3. With this directions, the application stands allowed with no order as to costs.


(T.C.REDDY)

MEMBER (J)


(M.Y.PRIOLKAR)

MEMBER (A)